

monitored closely and for this purpose, a Project Monitoring Unit has been created in the Ministry of Finance.

[Translation]

Telephone Facilities in Planes

4000. SHRI RAMESHWAR PATIDAR :

SHRIMATI SHEELA GAUTAM :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to formulate any scheme for providing telephone facility to passengers in planes under "Inner set" system;

(b) whether any test is being carried out to start this system; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) Air India's new B747-400 aircraft already provide the facility of air to ground skyphone services. There is no proposal, at present, to provide this facility on other aircraft types of Air India or Indian Airlines.

[English]

Free Market Policy

4001. SHRI RAM KAPSE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received any communications from the Indian Executive Director of International Monetary Fund, Washington, USA regarding Free Market Policy;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) While Government receives from time to time communications from the Executive Director of India in IMF, no specific communication has been received in the recent past regarding free market policy.

Ban to Employ IA Pilots

4002. DR. (SHRIMATI) K.S. SOUNDHAM : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether to employ pilots of Indian Airlines by Air Taxi operators has been banned; and

(b) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) In a meeting

with the Minister of Civil Aviation and Tourism held on 12.2.1994, the private airlines agreed that for orderly development of Civil Aviation, they would adopt a code of conduct under which no operator would employ anyone already in the employment of another operator, without obtaining "No Objection Certificate" from the previous employer.

Suspension of D.G. of Mines Safety

4003. SHRI HARADHAN ROY :

SHRI SUKHENDU KHAN :

Will the Minister of LABOUR be pleased to state :

(a) whether the Director General of Mines Safety has been arrested by C.B.I. for corruption charges and put under suspension;

(b) if so, details of the charges;

(c) whether any enquiry has been made into the charges;

(d) if so, details of the outcome of the enquiry;

(e) actions taken thereon;

(f) whether similar allegations against him were received earlier by the Government;

(g) if so, the details thereof; and

(h) steps taken thereon?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (h) On 12.6.1995, the C.B.I., Dhanbad laid a trap in the Directorate General of Mines Safety, Dhanbad and caught the Director General of Mines Safety while taking an illegal gratification of Rs.1.00 lakh. The investigation by the C.B.I. is going on. No other specific allegation of corruption against him were received in this Ministry.

[Translation]

Modernisation of Textile Industry

4004. SHRI LAKSHMAN SINGH : Will the Minister of TEXTILES be pleased to state :

(a) the details of scheme of the Central Government for Modernisation of Textiles Industry;

(b) whether any amount has been provided for this purpose during Eighth Plan period; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) to (c) The government had created a Textile Modernisation Fund Scheme w.e.f. 1st August, 1986, with an initial corpus of Rs.750 crore for a period of five years to meet the modernisation requirement of textile mills. Loans amounting to about